

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
MISCELLANEOUS APPLICATION NO. 01 OF 2024 (SZ)
IN
ORIGINAL APPLICATION NO. 608 of 2022 (PB)
[EARLIER M.A. NO. 12 OF 2023 (PB)]**

IN THE MATTER OF:

Tribunal on its own motion Suo Moto
based on the news item in Bangalore
Mirror Dt. 18.08.2022 titled "*Nightmare
Sewage Plant Chokes Nearby
Residents*".

...Applicant

VERSUS

Deputy Commissioner
Bengaluru Urban District and Others

...Respondents

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Filed by



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Date: 27.01.2026
Place: New Delhi

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Deputy Commissioner, Bengaluru Urban District and Others ...Respondents

REPORT ON BEHALF OF RESPONDENT NO. 7 (BWSSB)

MOST RESPECTFULLY SHOWETH:

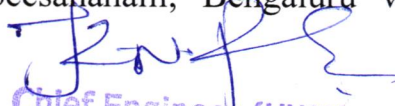
1. The instant matter pertains to a the MSW Treatment plant being maintained and operated by Respondent No. 3 (BBMP), situated in Survey No. 31 of Chikaganamangala Village, Anekal Taluk, Bengaluru Urban District (*'the said MSW Plant'*).
2. It is submitted that leachate form the said MSW plant was sent to the Sewerage Treatment Plant maintained by BWSSB at Kadubeesanahalli, Bengaluru.


Chief Engineer (UWP)
5th Floor, Cauvery Bhavan,
BWSSB

3. With regard to the same, it is submitted that leachate was received from BWSSB only from 18.07.2020 to 27.10.2021. The details of quantity of leachate received are as follows:

S. No.	Month	Quantity of Leachate Received (In Litres)
1.	July 2020	55000
2.	August 2020	80000
3.	September 2020	Nil
4.	October 2020	15000
5.	November 2020	90000
6.	December 2020	165000
7.	January 2021	161860
8.	February 2021	123200
9.	March 2021	4230
10.	April 2021	Nil
11.	May 2021	181991
12.	June 2021	118440
13.	July 2021	166215
14.	August 2021	188731
15.	September 2021	118890
16.	October 2021	121800

4. It is submitted that thereafter, no leachate has been received whatsoever. The same was also informed to KSPCB by the answering department by way of letter dated 07.12.2022. True Copy of letter dated 07.12.2022 addressed by the answering Department to KSPCB is annexed herewith as **Annexure R-1**.
5. In this regard it is also submitted that the STP operated by the answering Respondent at Kadubeesanahalli, Bengaluru where the leachate was


 Chief Engineer (UWP)
 5th Floor, Cauvery Bhavan
 BWSSB

received and treated, has been in operation strictly as per law. The CFO issued by Karnataka State Pollution Control Board is valid till 30.06.2026. True Copy of CFO issued by KSPCB to BWSSB is annexed herewith as **Annexure R-2.**

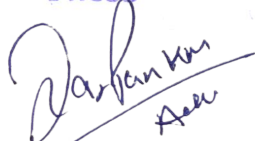
6. The above information is hence placed on record for this Hon'ble Tribunal's consideration.

Date: 27.01.2026

Filed by



**For Respondent No. 7
(BWSSB)
Chief Engineer (OWP)
5th Floor, Cauvery Bhavan
BWSSB**



**Darpan KM
Standing Counsel
State of Karnataka**



ಬೆಂಗಳೂರು ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಲಿ

BANGALORE WATER SUPPLY AND SEWERAGE BOARD
Office of the Executive Engineer (WWM-STP)-K&T Valley, Kadabesanahalli
Outer Ring Road, Near Marathalli, Bangalore 560037.

No: BWSSB/EE(WWM-STP)-K&T Valley/PB/339/2022-23

Date: 07/12/2022

RPAD

To,
Environmental Officer,
RO, Sarjapura
KSPCB.
NisargaBhavan, 3rd Floor,
Thimmaiah Road, Shivaji Nagar,
Bangalore 560010

Sir,

Sub: Furnishing details of quantity of waste water/sewage received by your good self from MSW processing plant situated at Sy No. 31 of Chikkanagamangala Village, SarjapuraHobli, Anekal Taluk, Bangalore Urban District-reg.

Ref: 1. KSPCB/RO-SJR/2022-23/453 Dt: 10.11.2022 (Received to this office on 23.11.2022).

In continuation to the above subject and letter cited vide ref (1), your kind self had requested to furnish the information on the quantity of leachate handed over by Chikkanagamangala MSW Processing units of BBMP that were generated during the processing of wet waste since the date of inception of the plant to BWSSB STP for treatment and disposal.

However, on verifying the available records in this office, it is found that the Leachate from Chikkanagamangala MSW processing plant was accepted into 50 MLD capacity STP at Kadabeesanahalli, for a period starting from 18.07.2020 to 27.10.2021.

The details of the Leachate received from the said MSW Processing unit in each month is as detailed below:

Sl No	Month	Quantity of Leachate received, in Hrs.
1	Jul-2020	55000
2	Aug-2020	80000



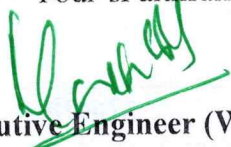
3	Sep-2020	NIL
4	Oct-2020	15000
5	Nov-2020	90000
6	Dec-2020	165000
7	Jan-2021	161860
8	Feb-2021	123200
9	Mar-2021	4230
10	Apr-2021	NIL
11	May-2021	181991
12	Jun-2021	118440
13	Jul-2021	166215
14	Aug-2021	188731
15	Sep-2021	118890
16	Oct-2021	121800

It is certify that Leachate from Chikkanagamangala MSW processing plant was accepted into 50 MLD capacity STP at Kadabeesanahalli, for a period from 18.07.2020 to 27.10.2021 only. We have not received Leachate from the said processing units beyond this date.

This is for your kind information.

Thanking You.

Your's Faithfully


Executive Engineer (WWM-STP)
K&T Valley, BWSSB

Copy to submit: CE(WWM)E and ACE (WWM-STP)-E for kind information



Karnataka State Pollution Control Board
Parisara Bhavana, No.49, Church Street, Bengaluru-560001

Tele : 080-25589112/3,
25581383/388

Fax:080-25586321

Email id: ho@kspcb.gov.in

Consent For Operation(CFO-Air,Water) - (CfO-Renewal)

As per the provisions of
The Water (Prevention & Control of Pollution) Act, 1974
&
The Air (Prevention & Control of Pollution) Act, 1981

To

Bwssb 50 Mld Stp, Bengaluru -560 037

for the Facility located at,

Bwssb 50 Mld Stp, Sy.No.162, Kadubeesanahalli Village, Outer Ring Road
, Bengaluru -560 037

Bangalore Urban

Consent Order No	PCBID	INW ID	Industry Colour/Scale	Date of Issue
AW-342960	30986	141604	RED/LARGE	10/04/2024

This Consent is granted for the Products/ Activity/Service name indicated in the annexure along with the terms & conditions attached to this order

Validity through: 01/07/2021 to 30/06/2026



ISO 9001:2015 & 14001:2015 Certified

Combined Consent Order No: AW-342960

PCB ID: 30986

GSC No: PBOXG0000131604

Date: 10/04/2024

Combined consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act , 1974 and emission under the Air (Prevention and Control of Pollution) Act , 1981

- Ref: 1. Application filed by the applicant/organization on 17/08/2023
on 16/08/2023
2. Inspection of the Industry/organization/by RO,
3. Proceedings of the ECM dated 05/01/2024 , held on 05/01/2024

Consent is hereby granted to the Occupier under Section 25(4) of the Water (Prevention & Control of Pollution) Act, 1974 (herein referred to as the Water Act) & Section 21 of Air (Prevention & Control of Pollution) Act, 1981, (herein referred to as the Air Act) and the Rules and Orders made there under and authorized the Occupier to operate /carryout industry/activity & to make discharge of the effluents & emissions conforming to the stipulated standards from the premises mentioned below and subject to the terms and conditions as detailed in the Schedule Annexed to this order.

Location:

Name of the Industry: Bwssb 50 Mld Stp
Address: Sy.No.162, Kadubeesanahalli Village, Outer Ring Road, Bengaluru -560 037
Industrial Area: Not In I.A, Kadubeesanahalli Village,
Taluk: BBMP- W- 175, District: Bangalore Urban

CONDITIONS:

a) Discharge of effluents under the Water Act:

Sr	Water Code	WC(KLD)	WWG(KLD)	Remark
1	Domestic Purpose	50000.000	50000.000	Shall be treated in STP of capacity 50 MLD and treated water will be used for on land for irrigation or urban use

b) Discharge of Air emissions under the Air Act from the following stacks etc.

Sl. No.	Description of chimney/outlet	Limits specified refer schedule
The details of Sources, control equipments and its specification, type of fuel, constituents to be controlled in emissions etc. are detailed in Annexure-II.		

The consent for operation is granted considering the following activities/Products;

Sr	Product Name	Applied Qty	Unit
1	Sewage Treatment Plant of Capacity 50 MLD	50000.0000	Kilo Litres/month

Validity through : 01/07/202 to 30/06/2026
1

To,

Bwssb 50 Mld Stp

Sy.No.162, Kadubeesanahalli Village,
Outer Ring Road, Bengaluru -560 037

COPY TO:

The Environmental Officer, KSPCB, Regional Office Bengaluru Bommanahalli for information and necessary action.

2. Master Register.
3. Case file.

Consent Fee paid : Rs. 2530000

SCHEDULE

TERMS AND CONDITIONS

A. TREATMENT AND DISPOSAL OF EFFLUENTS UNDER THE WATER ACT.

1. The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act/Rules made there under.
- 2(a). The sewage/domestic effluent shall be treated in septic tank and with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be as per IS 2470 Part-I & Part-II.
- 2(b). The treated sewage effluent discharged shall conform to the standards specified in Annexure-I.
- 3(a). The trade effluent generated in the industry shall be treated in the ETP and treated effluent shall conform to the standards stipulated by the Board in Annexure-I
- 3(b). The trade effluent shall be handed over to CETP and maintain logbook of effluent generated & sent every day.
4. The applicant shall install flow measuring/recording devices to record the discharge quantity and maintain the record.
5. The applicant shall not change or alter either the quality or the quantity or the place of discharge or temperature or the point of discharge without the previous consent/ permission of the Board.
6. The applicant shall not allow the discharge from the other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.
7. The daily quantity of domestic effluent and trade effluent from the industry shall not exceed the limits as indicated in this consent order:
8. The applicant shall discharge the effluents only to the place mentioned in the Consent order and discharge of treated/untreated outside the premises is not permitted.

B. EMISSIONS:

1. The discharge of emissions from the premises of the applicant shall pass through the air pollution control equipment and discharged through stacks/chimneys mentioned in Annexure-II where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under. The tolerance limits of the constituents forming the emissions in each of the stacks shall not exceed the limits laid down in Annexure-II.
2. The applicant shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.
3. The applicant shall upgrade/modify/replace the control equipment with prior permission of the Board.

C. MONITORING & REPORTING:

1. The applicant shall get the samples of effluents & emissions collected and get them analyzed once a month/ either by in house monitoring laboratory or through EP approved laboratories for the parameters as Indicated in Annexure I & II.
2. The applicant shall maintain log books to reflect the working condition of pollution control systems and also self monitoring results and keep it open for inspection.

D. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1. The applicant shall segregate solid waste from Hazardous Waste, Municipal Solid Waste and store it properly till treatment/disposal without causing pollution to the surrounding Environment.
2. The solid waste generated shall be handled & disposed by scientific method without causing eye sore to the general public and to the surrounding environment.

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